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ITEM NO.66

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).6322-6325/2013

(From the judgement and order dated 05/11/2012 in CRLA No.107/1991, dated 29/11/2012 in CRLA No.107/1991, dated 01/02/2013 in CRLA No.107/1991, dated 04/02/2013 in CRLA No.107/1991, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

ANJUM KHAN & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) u/s 7A of Juvenile Justice (Care and Protection of Children) Act, 2000 r/w Rule 12 of the Juvenile Justice Rules, 2007 and bail, permission & exemption from filing c/c of the impugned order, exemption from filing O.T., extension of time from surrendering and office report)

Date: 02/01/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. P.S. Narshima, Sr. Adv.  
Mr. Shakeel Ahmed, Adv.  
Ms. Sadiya Shakeel, Adv.

For Respondent(s) Mr. Gaurav Bhatia, Adv.  
Mr. Abhishek Chaudhary, Adv.  
Mr. Rishi Jain, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Leave granted.

| (NARENDRA PRASAD)  
| COURT MASTER

| | (RENUKA SADANA)  
| COURT MASTER

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